

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 13423/2025

[Arising out of impugned final judgment and order dated 04-07-2025 in CRLA No. 8480/2022 passed by the High Court of Judicature at Allahabad]

SATYA PRAKASH JAISWAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

FOR ADMISSION

IA No. 216929/2025 - EXEMPTION FROM FILING O.T.

Date : 15-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :

Mr. Rishi Malhotra, Sr. Adv.
Ms. Ansuiya, Adv.
Mr. Shivaansh Maini, Adv.
Mr. Prem Malhotra, AOR

For Respondent(s) : Mr. Sriram P., AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The learned Counsel for the Petitioner submits that against the order of acquittal, the original complainant has filed Special Leave Petition (Crl) Nos. 11766-11770 of 2025 before this Court wherein notices have been issued.
2. In view of the above, let notice be issued in SLP (Crl.) No. 13423/2025.
3. Tag the present matter with Special Leave Petition (Crl) Nos. 11766-11770 of 2025.

(CHETAN ARORA)
ASTT. REGISTRAR-cum-PS

(SAPNA BANSAL)
COURT MASTER (NSH)